## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2420 ANSWERED ON:12.03.2013 SCHEMES FOR DISABLED Dhotre Shri Sanjay Shamrao;Jindal Shri Naveen;Mahtab Shri Bhartruhari;Owaisi Shri Asaduddin

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has urged various Departments to earmark three per cent of their budget on schemes related to welfare of the disabled;

(b) if so, the details thereof;

(c) whether the three per cent reservation for the disabled mandated under the Persons with Disabilities Act, 1995 has not been implemented by various departments so far;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to implement schemes relating to Welfare of the disabled and reservation for such persons in the letter and spirit?

## Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) and (b) All the Central Ministries and Departments, especially those concerned with infrastructure, social sector and poverty alleviation, have been requested by this Ministry for earmarking three per cent of allocation of their 12th Five Year Plan for the welfare of Persons with Disabilities (PwDs). They have also been requested to develop appropriate monitoring and other mechanisms to ensure proper utilization of the fund for this purpose.

(c) and (d) Department of Personnel and Training (DoP&T) has issued Instructions regarding reservation for PwDs in posts and services. All the Ministries/Departments are required to implement the instructions of DoPT.

There is also a provision of Liaison Officer who looks after the matters relating to reservation of Persons with Disabilities.

(e) To ensure that PwDs get a fair opportunity in consideration for appointment to an identified post, DOP&T has issued instructions on 26th December, 2012. Further, DoP&T has issued instruction on 14th December, 2012 regarding carry forward of the unfilled reserved vacancies, interchange among the three categories of disability and lapsing of unfilled reserved vacancies so that reservation of PwDs is implemented to the maximum. Instructions have also been issued by DoPT regarding reservation roster registers starting from the year 1996.